

MR. DEPUTY SPEAKER: We will now take up Private Members' Business. Bills for Introduction. Shri V. S. Krishna Iyer.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of articles 102 and 191)

[English]

SHRI V. S. KRISHNA IYER (Bangalore South): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI V. S. KRISHNA IYER: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of article 80)

[English]

SHRI V. S. KRISHNA IYER (Bangalore South): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI V. S. KRISHNA IYER: I introduce the Bill.

15.32 hrs.

CINEMATOGRAPH (AMENDMENT) BILL*
(Amendment of Section 513)

[Translation]

SHRI V. TULSIRAM (Nagarkurnool): I beg to move that leave be granted to introduce a Bill further to amend the Cinematograph Act, 1952.

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Cinematograph Act, 1952."

The Motion was adopted.

[Translation]

SHRI V. TULSIRAM: I introduce the Bill.

15.32 1/2 hrs.

CROP INSURANCE CORPORATION BILL*

[English]

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill to provide for the establishment of the Crop Insurance Corporation for the purpose of undertaking the business of crop insurance so as to protect the interests of farmers from loss due to unavoidable causes.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of the Crop Insurance Corporation for the purpose of undertaking the business of crop insurance so as to protect the interests of farmers from loss due to unavoidable causes."

The motion was adopted.